

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 994/GT/2025

Subject : Petition for truing up for the period 2019-24, of Vindhyachal Super Thermal Power Station Stage-II (1000 MW).

Petition No. 733/GT/2025

Subject : Petition for approval of the tariff, for the period 2024-29 of Vindhyachal Super Thermal Power Station Stage-II (1000 MW).

Petitioner : NTPC Limited

Respondent(s) : MPPMCL and 5 others

Date of hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ventakesh, Advocate, NTPC
Shri Nihal Bharadwaj, Advocate, NTPC
Shri Aniket Kanhaua, Advocate, NTPC
Shri Aditya Garg, Advocate, NTPC
Shri Raees Sohail, Advocate, NTPC
Shri Pragya Narain, Advocate, NTPC
Shri Nilesh Purohit, Advocate, NTPC
Shri Ravin Dubey, Advocate, MPPMCL
Shri Anup Jain, Advocate, MSEDCL
Shri Rajiv Naik, Advocate, MSEDCL
Ms. Nishtha Goel, Advocate, MSEDCL
Shri Shashwat Dubey, Advocate, MSEDCL

Record of Proceedings

The matter was called out for a hearing in a hybrid mode.

2. At the outset, the learned counsel for the Petitioner submitted that the additional information had already been filed in compliance with the Record of Proceedings (RoP) dated 6.5.2020 and requested that the matters be reserved for orders. The learned counsel for the Respondent, MSEDCL, sought time to file its reply to the additional information furnished by the Petitioner vide affidavit dated 2.7.2026.



3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, on or before **24.8.2026**, after serving a copy to the Respondents:

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- a. *In Form-19, the Petitioner has furnished details of the contracted and allocated quantities; however, the same are not linked with the actual generation. Accordingly, the Petitioner shall submit a revised Form-19 indicating the breakup of water consumption and water charges claimed, clearly specifying the quantum, rate and corresponding water charges for actual generation, duly reconciled with the Audited Accounts;*
- b. *Revised Tariff forms for the period 2019-24 in Excel Format with all linkages.*

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- c. *Revised Tariff forms for the period 2024-29 in Excel Format with all linkages.*
4. The Respondents shall file their reply, on or before **14.9.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **28.9.2026**.
5. Subject to the above, the Petitions were reserved for orders.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

